

(9)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1261/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Salvagnini Maschinenbau Bmbh
V/s.
Manik Industires Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
9.	Minayli Nimbahar i/w Satyam Israeli i/b. S.D. Israeli law chamber	Adv - for petr	Nimbahar -
	Aashish Chivalwala i/b HSA Advocats for operational creditor	Advocate	

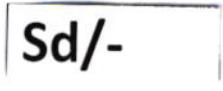
ORDER

CP No.1261/I&BP/NCLT/MB/MAH/2017

First Call : Pass Over for filing consent terms.

Second Call: Pass Over for filing consent terms.

Third Call : On the withdrawal memo filed by the Petitioner Counsel and basing on
the consent terms arrived at between the parties, this Company Petition is hereby dismissed
as withdrawn on consent terms.

 Sd/-

V. NALLASENAPATHY
Member(Technical)

 Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)

Encl: Consent Terms